

The Punjab Abolition of Village Cess (Kuri Kamini) Act, 1950 Act 6 of 1950

Keyword(s): Kuri Kamini, Khudi Kamini, Cess, Punjab Tenancy Act

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1950: Pb. Act 6] ABOLITION OF VILLAGE CESS (KURI KAMINI)

THE PUNJAB ABOLITION OF VILLAGE CESS (KURI KAMINI) ACT, 1950

(PUNJAB ACT NO. 6 OF 1950)

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1'THE PUNJAB ABOLITION OF VILLAGE CESS (KURI KAMINI) ACT, 1950
PUNJAB ACT No. 6 OF 1950

[Received the assent of his Excellency the Governor on the 12th April, 1950, and first published in the Punjab Government Gazette (Extraordinary) of April 15, 1950.]

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Year	No.	Short title	Whether repealed or otherwise affected by legislation.
1950	 6	The Punjab Abolition of Village Cess (Kuri Kamini) Act, 1950	Extended to PEPSU Territory by Punjab Act 23 of 1953.

It is hereby enacted as follows:-

1. (i) This Act may be called the Punjab Abolition Short title and of Village Cess (Kuri Kamini) Act, 1950.

(ii) It extends to the whole of the State of

Punjab.

2. Notwithstanding anything contained in any Record-of-Rights prepared or any notification issued or order made under the Punjab Land Revenue Act, 1887, or any agreement express or implied or any custom or usage to the contrary, the Cess known as Kuri kamini or Khudi Kamini including its other local variations (hereinafter referred to as the "said cess") shall cease to be levied.

3. Notwithstanding anything contained in the Punjab Tenancy Act, 1887, or in any other law for the time being in force, no suit or other legal proceedings for or in relation to the recovery of the said cess shall lie, or if already instituted shall be proceeded with nor shall the said cess be recoverable by any other means whatsoever.

Cess deelared

illeviable.

Recovery of cess

XVI of 1887

XVII of

1887

1For Statement of Objects and Reasons, see Punjab Government Gazette
(Extraordinary), 1950 pages 157-58; for proceedings in the Assembly
See Punjab Legislative Assembly Debates, Volume I, 1950, pages
(19) 71—(19) 76 and (20) 15—(20) 19.

2For Statement of Objects and Reasons, see Punjab Government Gazette (Extra ordinary), 1957, page 689.

Penality for contravention. 4. Whoever with intent to evade the provisions of this Act accepts or obtains or agrees to accept or attempts to obtain from any person for himself or for any other person the village cess hereby abolished shall be punishable with fine which may extend to three hundred rupees and in default of the payment of the fine to simple imprisonment for a term which may extend to three months.

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